

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, (Court – I)
KOLKATA**

**IA(IBC)121(KB)2023
In
CP(IB)/371(KB)2019**

An application under section 54 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 44(1) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

*In the matter of:
Union Bank of India*

...Financial Creditor

-Versus-

M/s. RAA International Limited
(CIN: U72900WB2000PLC091121);

...Corporate Debtor

*Represented by its Liquidator –
Mr. Partha Kamal Sen,*

.... Applicant/Liquidator

Date of Hearing: 26/07/2023

Coram:

**Smt. Bidisha Banerjee
Shri Balraj Joshi**

**: Member (Judicial)
: Member (Technical)**

Appearances through hybrid mode:

For the Applicant

: Mr. Rachit Lakhmani, Adv.
Mr. Siddhanth Makkar, Adv.
Mr. Partha Kamal Sen, Liquidator
in person

FOR CLARIFICATION

1. **IA(IBC)/121(KB)2023** is an application filed under section 54 of the Insolvency and Bankruptcy Code, 2016”) by the Liquidator of **M/s. RAA International Limited** praying for dissolution of the Corporate Debtor.

2. Liquidator has filed a supplementary affidavit to bring on records certain documents but the supplementary affidavit does not bear any affirmation date. Let a fresh supplementary affidavit be filed only for limited purpose annexing those documents only.
3. List the matter on **20/10/2023**.

(Balraj Joshi)
Member (Technical)

(Bidisha Banerjee)
Member (Judicial)

Signed on this, the 22nd day of September, 2023.

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